

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1414
ANSWERED ON:02.12.2014
DEATH OF PRISONERS IN POLICE CUSTODY
Puttaraju Shri C.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of deaths of prisoners reported in police custody during each of the last three years and the current year, State-wise;
- (b) the action taken against the guilty personnel during the said period, Statewise;
- (c) the corrective steps taken by the Government to check such cases in future; and
- (d) the number of deaths of prisoners in jails on other grounds during the said period, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): Statements indicating the number of cases registered State-wise during the last three years and the current year upto 15-11-2014 on the basis of intimations received about Death in Police Custody and about death in Judicial custody are enclosed at Annexure "A" & "B" respectively.

(b): During the above period, including carried forward cases from pervious years, in 476 cases of death in judicial custody, the Commission recommended monetary relief amounting to Rs. 8,85,20,000/- besides disciplinary action in 32 cases. Further, in 221 cases of death in police custody including carried forward cases, the Commission recommended monetary relief of Rs.5,84,40,000/-, besides disciplinary action in 10 cases and prosecution in 1 case.

(c): Pursuant to the guidelines issued by the National Human Rights Commission every death in custody, Police or judicial, natural or otherwise, is to be reported to the commission within 24 hours of its occurrence.

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In all such cases, the commission calls for various reports,including the inquest, post-mortem, video-graphy of post-mortem, magisterial inquiry report for ascerting foul play or negligence, if any, which resulted in the death.

(d): The data on the number of deaths of prisoners in jails on other grounds is not separately maintained by the National Human Rights Commission. The deaths of prisoners, who are in police custody during transit remand are included in cases registered on the basis of intimations about deaths in police custody.